

14

OIR

It is submitted that "A" letter dated 14.1.12 received from MoI, OIC Legal Cell, C/o 56 APO alongwith a copy of destruction board proceedings dated 31-8-1972 and requested to apprise the above facts before Hon'ble C.A.T. before kept in part "C" submitted for kind personal pleasure.

Q
24-1-12

OIR

No intimation reg.
service of Dasti Notices
R-1 to 5.

Q
2-2-12

OIR

memo of appearance
filed for R-1 to 4
but reply not

Filed

Q
6-2-12

O.A. No.562/2011
Date of Order : 08.02.2012

Mr. K.K.Shah, proxy counsel for Mr. Jog Singh, counsel for applicant. Mr. Ankur Mathur, proxy counsel for Mr. Vinit Mathur, counsel for respondents.

Mr. K.K.Shah, Advocate, appearing for learned counsel for the applicant, has submitted that this O.A. had been filed by the applicant when the respondents were not passing any order in regard to pension, gratuity etc. Now, since the orders have been passed by the respondent authorities, he would like to withdraw this O.A., but with liberty to file a fresh O.A.

Learned counsel for the respondents has no objection.

Since the passing of the final orders, which were awaited at the time of filing of this O.A., have given rise to a fresh cause of action, the request of the applicant to withdraw the present O.A. is allowed, and liberty is granted to file a fresh O.A., if he so chooses. The O.A. is dismissed as withdrawn.

V. Ajay Kumar
(V. Ajay Kumar)
Judicial Member

Sudhir Kumar
(Sudhir Kumar)
Administrative Member